

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 16.04.2012

OA No. 93/2012 with MA No. 97/2012

Mr. Brajesh Kumar Jatti, counsel for applicant.
Mr. Mukesh Agarwal, counsel for respondents.

Heard on the Misc. Application bearing No. 97/2012 filed on behalf of the respondents praying therein that the order dated 24.02.2012 (Annex. MA/1) may be taken on record of the OA, and further prayed that the OA of the applicant be dismissed as having become infructuous.

Learned counsel appearing for the respondents submits that in view of the order dated 24.02.2012 (Annex. MA/1) passed by the respondents, the relief, as prayed for by the applicant, has been granted to the applicant, which has not been disputed by the learned counsel appearing for the applicant.

Accordingly, the Misc. Application No. 97/2012 stands allowed. The order dated 24.02.2012 (Annex. MA/1) is taken on record of the OA No. 93/2012. Consequently, in view of the above, the Original Application No. 93/2012 stands dismissed as having become infructuous.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K. S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat